

ITEM NO.9

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7558/2021

(Arising out of impugned final judgment and order dated 17-04-2021
in IA No.2013/2021 passed by the High Court Of Jharkhand At Ranchi)

THE STATE OF JHARKHAND

Petitioner(s)

VERSUS

LALU PRASAD @ LALU PRASAD YADAV

Respondent(s)

WITH

SLP(Cr1) No. 3213/2021 (II-A)

Date : 04-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Suryaprakash V.Raju, Ld ASG.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Mayank Pandey, Adv.
Mr. Sairica Raju, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Adit Khorana, Adv.
Mr. Digvijay Dam, Adv.
Mr. Anshuman Singh, Adv.
Mr. Ankit Bhatia, Adv.
Mr. Arpit Goel, Adv.
Mr. Harsh Paul Singh, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag along with SLP (Cr1.)No.1550/2020.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master